

(d) whether Government now proposes to complete the projects under the scheme in a time bound period; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) Details of Additional Central Assistance (ACA) released for utilisation for projects approved under sewerage and drainage component for various Mission Cities under Urban Infrastructure and Governance (UIG) Sub-mission and under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during the last five years alongwith present status are at Annexure-I and Annexure-II. [See Appendix 226 Annexure No. 24 & 25]

(d) and (e) The projects approved are to be completed within the Mission Period *i.e.*, upto 31.03.2014.

Monitoring of PPP projects in infrastructure sector

2765. SHRI A. ELAVARASAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has decided to set up a system to monitor and enforce provisions in Public Private Partnership (PPP) projects infrastructure sector;

(b) if so, the details thereof;

(c) whether it has become necessary to adopt a well-defined institutional structure for overseeing, contract performance effectively;

(d) if so, the details thereof;

(e) whether the proposal for monitoring system came from the Planning Commission and there would be two-tier monitoring system, a monitoring unit at the project authority level and performance review at Ministry of State Government level; and

(f) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

(b) to (f) The Cabinet has approved a proposal from the Planning Commission to set up an Institutional Mechanism for monitoring and enforcement of provisions in Public Private Partnerships (PPP) projects. The Institutional Framework requires project authorities to create a two tier mechanism for monitoring the performance of PPP projects:

- (i) A PPP Project Monitoring Unit-(PMU) at the project authority level.
- (ii) A PPP Performance Review Unit (PRU) at the Ministry or State Government level, as the case may be.

With an increasing reliance being placed on PPP projects across many wings of the Government, it has become necessary to adopt a well defined institutional structure for overseeing contract performance effectively. The PMU is to prepare report to be submitted to PRU within 15 days of the close of the relevant month. The report covers Compliance of conditions, adherence to time lines, assessment of performance, remedial measures, and imposition of penalties. The PRU is to review the reports submitted by the PMUs and initiate action for rectifying any defaults or lapses.

The respective ministries would send a compliance report to the Planning Commission. Planning Commission, in consultation with the Ministry of Finance, will prepare a summary of these reports along with the recommendations relating to further action/improvements, which would be placed before Cabinet Committee on Infrastructure (CCI).

Quality of water supplied in Delhi

2766. SHRIMATI JAYA BACHCHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is fact that samples of water were taken from different areas of Delhi and most of them were found to be unfit for human consumption;
- (b) the number of samples that were found to be fit, area-wise;
- (c) whether it is also a fact that a number of diseases are caused by such quality of water that is not fit even for bathing; and
- (d) what remedial steps would be taken to supply safe drinking water to the people?